<u>COURT - I</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

IA NOS.191 &190 OF 2017 IN DFR NO. 4224 OF 2016

Dated: 24thJuly, 2017

In the matter of :

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. I.J. Kapoor, Technical Member

GRIDCO Ltd. Vs. NTPC Ltd. & Ors.		…Appellant(s) …Respondent(s)
Counsel for the Appellant(s)	:	Mr. Raj Kumar Mehta Ms. Himanshi Andley
Counsel for the Respondent(s)	:	Mr. Divyanshu Rai for Mr. Nikhil Nayyar for CERC
		Mr. M.G.Ramachandran Ms. Poorva Saigal Mr. Shubham Arya for R-1
		Mr. Pradeep Misra Mr. Manoj Kr. Sharma for R-9
		Mr. Vishal Anand, Mr. Rahul Kinra for R-15, 16 & 17
		Mr. S.Vallinayagam for R-22

<u>ORDER</u>

(IA No.191 of 2017) (Application for Condonation of delay in re-filing)

There is 41 days' delay in re-filing this appeal. In this application, the Applicant/Appellant has prayed that delay in re-filing may be condoned.

We have heard learned counsel for the Appellant and perused the explanation offered for the delay in re-filing the appeal. We find the

explanation to be acceptable. Sufficient cause has been made out. Hence, delay in re-filing the appeal is condoned. Application is disposed of.

(Application for Condonation of delay in filing)

We have heard learned counsel for the parties.

Order is Reserved.

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson